

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 121
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda	...	Applicant/Petitioner
Vs		
M/s. Rathi Super Steels Ltd	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 04.01.2021.

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator	: Mr. Jasmeet Singh, Mr. Saif Ali, Mr. Pushpendra S. Bhadoriya, Advs. with Mr. Hairsh Chandra Arora, Liquidator
For the Respondent	: Ms. Umang Katariya, Mr Prabal Mehrotra Adv. for R4 in CA No 2588 of 2019.
For Karnataka Bank	: Mr. Sumeet batra, Adv.

ORDER

In **IA-2588/2019**, both parties are hereby directed to file their written submissions (preferably in not more than two pages) before next date of hearing.

In **IA-1079/2020**, none appeared on behalf of the Applicant.

In **IA-1523/2020**, the Liquidator counsel submits that copy of the application has been served upon the Respondents herein.

For the date of hearing has not been intimated to the Respondents, the Liquidator is hereby directed to intimate next date of hearing to the Respondents.

List IA-2588/2019, IA-1079 & 1523/2020 and CA-267/2020 for hearing on **10.02.2021**.

Sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

04.01.2021.
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